

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No. 331/KB/2017

CA(IB)No. 888/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Reliance Commercial Finance Ltd-Vs-Laxmivinyak Rice Mills Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Rahul Anandya, Adv.

Liquidator  
(Kanchan Datta)

*[Signature]*  
28/9/18

**ORDER**

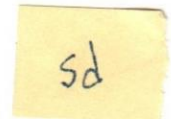
Ld. Counsel for liquidator is present.

CA 888 of 2018 in CP 331 of 2017 is filed by the Liquidator under Section 35 of the IB Code read with Regulations 32 and 33 of the IBBI (Liquidation Process) Regulation, for getting permission to sell the asset of the Corporate Debtor. As there is no bidders to take over the assets by way of public auction which has already been initiated by way of public advertisement, Ld. Liquidator filed the application for permission

to sell by way of private sale. Upon hearing the Ld. Liquidator and perusal of the contentions in the applications, it appears to me that it is the best interest of Corporate Debtor under liquidation to sell the assets by way of private sale as requested. Accordingly, it is liable to be allowed.

The liquidator is permitted to conduct the private sale in accordance with Regulations 33 of IBBI (Liquidation Process) Regulations, 2016. CA (IB) No. 888 of 2018 is disposed as above.

The pending CA seen already fixed on 19.11.2018. Hence, call on 19.11.2018.



(Jinan K.R)  
Member (J)